

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.1**

**Ex. Miscellaneous Application No. 77337 of 2019
AND
Ex. Appeal No. 75655 of 2019**

Arising out of Order-In-Appeal No.343/BOL-CE/2018-19 Dated 10/12/2018
passed by the Commissioner (Appeals), Siliguri.

Commissioner of CGST & CX, Bolpur

Nanoor, Chandidas Road,
Bolpur, West Bengal-731204

Appellant (s)

VERSUS

M/s. Jai Balaji Industries Ltd.

Unit-III, Vill-Banskopa, P.O.-
Rajbandh, Durgapur, West Bengal
713212

Respondent (s)

APPEARANCE :

Shri S. Mukhopadhyay, A. R. for the Appellant
Shri A. Bera, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

ORDER NO.MO/77769/2019 & FO/76990/2019

Date of Hearing : 13.12.2019
Date of Decision : 13.12.2019

PER P. K. CHOUDHARY:

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation policy circulated vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 22.08.2019.

2. Shri S. Mukhopadhyay, Suptd. (A. R.) appeared on behalf of the Revenue. Shri A. Bera, Authorized Representative appeared on behalf of the Respondent.

3. I find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open court.)

Sd/-

P. K. Choudhary)

Member (Judicial)

Pooja